

(a) whether the Heavy Engineering Corporation, Ranchi is in possession of substantial area of acquired land;

(b) whether acquired land has been allotted by the Heavy Engineering Corporation to some outsiders and outside institutions; and

(c) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) to (c). Heavy Engineering Corporation Limited Ranchi are in possession of land to the extent of about 7187 acres. Allotment of some land has been made to various agencies such as, Railways, Public Sector Undertakings Schools and Social Institutions, etc.

[English]

Clearance to Mahadai Project

7864. SHRI H.C. SRIKANTAI AH: Will the Minister of ENERGY be pleased to state:

(a) whether Karnataka Government has sent proposal for Mahadai power project to Union Government for clearance;

(b) if so, when; and

(c) the time by which the project is proposed to be cleared by Union Government?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) No, Sir.

(b) and (c). Does not arise.

Land for Dimapur Airport

7865. SHRI SHIKIHO SEMA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether land for the construction of airport infrastructure at Dimapur has been taken over;

(b) if so, when the construction work is likely to start; and

(c) if not, reasons therefor?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (c). The land needed for the extension of the runway by 1500' has been handed over by the State Government. However, the land required for construction of the Terminal Building, Technical Block, Fire Station, Car Park, Cargo Complex Airlines Offices, residential quarters, etc. is still in possession of Assam Rifles Training Centre (ARTC) and Central Reserve Police Force (CRPF). These works can be started when the land is handed over to the National Airports Authority by ARIC and CRPF.

[Translation]

Cost of Liquor Manufacture from Mahua and Molasses

7866. SHRI PRAHLAD SINGH PATEL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is any difference in the cost of liquor manufactured from Mahua and Molasses respectively;

(b) if so, whether any steps have been taken to fix the prices of liquor manufactured from Mahua; and

(c) if so, the details thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) Yes, Sir.

(b) and (c). There is no statutory control on liquor prices by Central Govt. As such, the question of fixing the prices of liquor manufactured from Mahua does not arise.

[English]

Installed Capacity of Power Generation in Southern Region

7867. SHRI VENKATA KRISHNA REDDY KASU: Will the Minister of ENERGY be pleased to state:

(a) the planned growth of installed capacity for power generation during the Eighth Plan for the Southern Region as compared to the All India average and for other regions;

(b) whether Andhra Pradesh would be worst affected due to lower projection for that State:

(c) if so, the reasons therefor; and

(d) whether Government propose to have a fresh look and correct these imbalances?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) It is tentatively envisaged to install additional generating capacity of about 38,369 MW in the country during the Eighth Plan. Region-wise anticipated additions is given below:

	(MW)
Northern Region	9561.3
Western Region	10899.7
Southern Region	7906.5
Eastern Region	8307.4

North-Eastern Region	:	1694.5
Total All India	:	38369.4

(b) No, Sir.

(c) and (d). Do not arise.

Newsitem Captioned "Death ride on Air India Airbus"

7868. SHRI GUMAN MAL LODHA:
SHRI SUDARSAN
RAYCHAUDHURI:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the attention of Government has been drawn a newsitem captioned "Death ride on Air India Airbus" appeared in the Indian Express, Bombay of 30 September, 1989:

(b) whether Government had ordered any enquiry into the incident:

(c) if so, the details of the report of the said enquiry and the action taken thereon; and

(d) if no action has been taken, the reasons therefor?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

(b) to (d). The incident was enquired into by the Controller of Airworthiness, Civil Aviation Department who found that the Aircraft Maintenance Engineer was blame-worthy for perfunctory inspection resulting in damage to the main landing gear axle of aircraft. The AME concerned has been punished by the competent authority. This